

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC', NEW DELHI**

Before Sh. Satbeer Singh Godara, Judicial Member

ITA No. 148/Del/2026 : Asstt. Year: 2015-16

Income Tax Officer, B-Block, New CGO Complex, NH-IV, NIT, Faridabad-121001 (APPELLANT)	Vs	Savita Bhatia, 108-A, Sector-11 D, Faridabad-121006 (RESPONDENT)
PAN No. ALUPB1524F		

**Assessee by: Ms. Savita Bhatia (Individual)
Revenue by : Sh. Manoj Kumar, Sr. DR**

Date of Hearing: 10.02.2026	Date of Pronouncement: 10.02.2026
------------------------------------	--

ORDER

This Revenue's appeal for Assessment Year 2015-16 arises against the CIT(A)/NFAC, Delhi's DIN & order No. ITBA/NFAC/S/250/2025-26/1081511509(1) dated 07.10.2025, in proceedings u/s 147 r.w.s. 144 of the Income Tax Act, 1961 (in short "the Act").

2. Heard both the parties at length. Case file perused.
3. Learned counsel for the assessee submits during the course of hearing that the assessee has already submitted its Form 2 & 4 before the prescribed authority for settling the dispute under the Direct Tax Vivad Se Vishwas Scheme, 2024.
4. The Revenue is equally fair in not disputing this clinching averments made by the assessee at this stage.

5. This Revenue's appeal is dismissed.

Order Pronounced in the Open Court on 10/02/2026.

Sd/-
(Satbeer Singh Godara)
Judicial Member

Dated: 10/02/2026

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR